

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\*\*\*\*\*

Commercial Complex(BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 15 APR 1988

REVIEW APPLICATION NO 46 / 88  
IN APPLICATION NO. 2047/86(F)  
W.P. NO. \_\_\_\_\_

Applicant

Shri R. Nagaraja Rao

To

Respondent

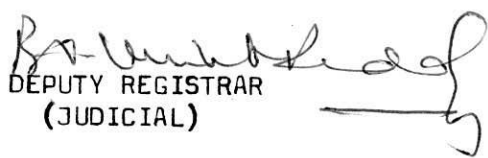
V/s

The Secy, Central Board of Direct Taxes,  
& another

1. Shri R. Nagaraja Rao  
134, 'Ramkripa'  
HAL Layout I Stage  
Geddalahalli  
Sanjayanagar  
Bangalore - 560 024
2. Shri S. Ranganatha Jois  
Advocate  
36, 'Vagdevi'  
Shankarapuram  
Bangalore - 560 004

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAY/INTERIM ORDER~~  
passed by this Tribunal in the above said <sup>Review</sup> application on 6-4-88.

  
DEPUTY REGISTRAR  
(JUDICIAL)

Encl : As above

DATED THIS THE SIXTH DAY OF APRIL, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy ...Vice-Chairman  
Hon'ble Shri P. Srinivasan ...Member (A)

REVIEW APPLICATION NO.46/88

R. Nagaraja Rao,  
Tax Assistant, Circle II,  
Assessment 5, Income-tax  
Department, Unity Buildings  
Annexe, Bangalore.

Applicant

(Sri S. Ranganath Jois.....Advocate)  
Vs.

The Secretary,  
Central Board of Direct Taxes,  
NEW DELHI

The Commissioner of Income-tax,  
Karnataka I, Bangalore.

Respondents

This application has come up for hearing  
before this Tribunal to-day, Hon'ble Shri P. Srinivasan,  
Member (A), made the following :

O R D E R

This application in which the applicant wants  
us to review the order passed by this Tribunal in  
A.No.2047 of 1986 on 24-9-1987 has come up for  
admission before us to-day.

2. We have heard Sri S. Ranganath Jois, learned  
counsel for the applicant.
3. We find that the review application is badly  
delayed by 155 days and no reasonable cause has been  
urged for this delay, which would justify our  
condoning the same. On this ground itself, the  
review application deserves to be rejected. However,  
the application is also devoid of merit. The applicant  
has not pointed out any error apparent on the face



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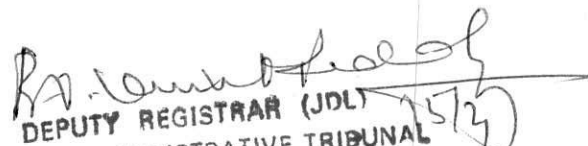
of the record nor has he averred that any documents which he could not with reasonable diligence produce at the time of hearing which has relevance to the decision of the application has now become available. In this view, no case for review has been made out by the applicant and the application is, therefore, rejected without notice to the respondents.



Sd/-  
(K.S. PUTTASWAMY) 6/7/22  
VICE-CHAIRMAN

Sd/-  
(P. SRINIVASAN)  
MEMBER (A)

TRUE COPY

  
DEPUTY REGISTRAR (JDL) 15/7/22  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE